

LOK SABHA DEBATES

First Day of the Fourth Session of the Second Lok Sabha

Vol. XI]

[No. 1

LOK SABHA

Monday, 10th February, 1958

The Lok Sabha met at seventeen minutes past Twelve of the Clock.

[MR SPEAKER in the Chair]

DEATH OF SHRI R. K. SIDHVA

Mr. Speaker: I have to inform the House of the sad demise of Shri R. K. Sidhva, who passed away in Bombay on the 28th December, 1957, at the age of 75 after a short illness.

Shri Sidhva was a Member of the Constituent Assembly of India and the Provisional Parliament. He was also Union Minister of State for Home Affairs in 1951-52.

I am sure the House will join with me in conveying our condolences to the family of Shri Sidhva.

The House may stand in silence for a minute to express its sorrow.

The Members then stood in silence for one minute.

MOTIONS FOR ADJOURNMENT

STRIKE BY WORKERS OF DELHI STATE ELECTRICITY BOARD

Mr. Speaker: I have received notices of several adjournment motions for this day. One situation arising out of strike by workers of Delhi State Electricity Board since 7th February 1958. This was by Shri Tangamani and Shri Panigrahi. Another by Shri Hem Barua relating to the

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same matter. Situation arising out of the strike resorted to by the workers of the State Electricity Board, Delhi, due to the failure of the authorities of the Board to accord recognition of the workers' Union and to re-instate in work Lakshmi Narain, a dismissed employee of the Board. I will certainly not allow an adjournment motion to be brought here and I would have rejected it straightaway if it were only a case of a dismissed employee. We are not sitting in judgment nor can we dispose of a case relating to a dismissed employee here. If so, we will have to get along with 400 million employees here.

As regards the strike in question, I would like to know what the present situation is.

Shri Tangamani (Madurai): The point is this. The strike notice was given and the period ended on the 7th. Since the 7th, more than 1000 workers are on strike. My purpose in giving the strike notice was .

Mr. Speaker: Adjournment motion.

Shri Tangamani: adjournment motion was, if the strike is allowed to spread, it is likely to affect the city also. It is not only a question of re-instatement of the employee. There is also the question of recognition of the Union and reduction in grades of the supervisory staff also. Many workers are also on hunger strike. In view of its importance, I thought, unless some negotiations started and the matter is settled, it may develop into a strike which will affect the power house also. So far, it has not affected the power